



2026:AHC:20145

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1468 of 2026

Savita Devi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anil Kumar, Rajesh Yadav
Counsel for Respondent(s)	: Azad Rai, C.S.C., Rajnath Yadav

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Counsel for the petitioner is permitted to implead Additional Commissioner, Prayagraj as respondent no.6 during course of the day.
2. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri Azad Rai, learned counsel for the respondent no.4 and Sri Rajnath Yadav, learned counsel for the respondent no.5.
3. After some arguments counsel for the petitioner confined his prayer and argued that the Additional Commissioner, Prayagraj Division, Prayagraj, before whom statutory appeal filed by the respondent no.5 under sub-Section 4 of Section 24 of the Revenue Code, 2006 is pending and in the pending appeal filed by the respondent no.5, an application dated 09.01.2026 was filed by the petitioner, which is still pending consideration hence a prayer has been made to direct the respondent no.6 to decide the same expeditiously.
4. Learned counsel for the respondent has no objection.
5. With the consent of learned counsel for the parties, present writ petition is being disposed of.
5. In view of the same, present writ petition is disposed of

permitting the petitioner to submit a fresh application raising all his grievances annexing copy of the application dated 09.01.2026 before the newly added respondent no.6. If it is so respondent no.6 is directed to

January 29, 2026

Pramod Tripathi

(Prakash Padia,J.)